



सीमाशुल्क आयुक्तालय (निर्यात)

OFFICE OF THE COMMISSIONER OF CUSTOMS (EXPORT)

हवाई कार्गो निर्यात, नवीन सीमा शुल्क भवन, निकट इ. गा. अ. हवाई अड्डा, नई दिल्ली-११००३७

Air Cargo Export, New Customs House, Near IGI Airport: New Delhi -110037

कमरा नं० २१०, तकनीकी शाखा/ Room No. 210, Technical Branch

सि संख्या VIII(12)/ACE/Tech/PN/27/2018-19

15557-87

दिनांक :- 12.02.2020

PUBLIC NOTICE NO. 06 /2020

Subject: Auto Out of Charge under Express Cargo Clearance System (ECCS) - reg.

Attention of the importers, Couriers, EICI and all other stakeholders is invited to the CBIC Circular No. 40/2019-Customs dated 29.11.2019 on the above subject.

2. Briefly, courier Bills of Entry (CBE) filed for clearance of imported cargo under ECCS are subjected to Risk Management System. The Risk Management Server either facilitates or interdicts a Courier Bill of Entry (CBE). The facilitated CBEs after payment of duty, if any are diverted for X-ray screening before final out of charge.

3. The X-ray screening of goods may either 'clear' the goods or mark them as 'suspicious'. The goods marked 'suspicious' have to undergo examination by the proper officer. However, CBEs in respect of X-ray cleared goods are sent to the Shed Superintendent or Appraiser for Out Of Charge (OOC) order.

4. The Customs procedures including assessment, compulsory compliance requirements, duty payment etc., for a shipment are electronically completed before the facilitated shipment is subjected to Customs X-ray screening; once the shipment is 'cleared' on X-ray screening, there may not be a requirement for a Customs officer to issue an Out of Charge order.

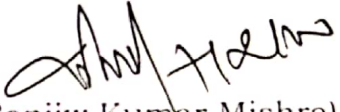
5. Over the years, cross-border movement of express cargo has increased significantly which mandates simplification of procedure. It is also observed that sending a CBE after X-ray screening to the Shed Superintendent /Appraiser, merely for giving out of charge order, adds an avoidable step in the automated clearance process. Thus, it has been decided by the Board to automatically give out of charge to goods covered under facilitated CBE, which has been 'cleared' on Customs X-ray screening.

6. In view of the foregoing, the said functionality of Auto OOC in respect of facilitated CBE, which has been 'cleared' on Customs X-ray screening, has been implemented.

7. The same is brought to the notice of importers, Couriers, EICI and all other stakeholders.
8. Difficulty, if any, in implementation of this Public Notice may be brought to the Additional Commissioner (NCT) Air Cargo Export New Custom House, New Delhi.

This issues with the approval of the Commissioner, Air Cargo Export.

Yours faithfully,


(Sanjiw Kumar Mishra)
Additional Commissioner
Air Cargo Export

Copy to:

1. The Chief Commissioner of Customs (DZ), NCH, New Delhi-110037.
2. The Chief Commissioner Customs (Preventive), NCH New Delhi-110037
3. The Principal Commissioner of Customs, ICD Tughlakbad (Import & Export)/ACC (Import/ICD PPG/Airport & General/Audit, New Delhi.
4. PA to Commissioner of Customs Air Cargo Export NCH, New Delhi-110037.
5. All Additional Commissioner of Customs Air Cargo Export Commissionerate, New Delhi.
6. The Deputy/Assistant Commissioner Bond/Export Shed/CRU/SIIB /FPO/Refund/Recovery/Disposal/Legal/Review /Drawback/Audit/ NCT/ Admin/Adjudication for information and necessary action.
7. The Deputy Commissioner, EDI with the request to upload the above Public Notice on official website.